



**KARNATAKA LEGISLATIVE ASSEMBLY  
FIFTEENTH LEGISLATIVE ASSEMBLY  
FIRST SESSION  
(SECOND ADJOURNED MEETINGS)**

**THE KARNATAKA MOTOR VEHICLES TAXATION (AMENDMENT) BILL, 2018  
(L.A. Bill No. 04 of 2018)**

A Bill further to amend the Karnataka Motor Vehicles Taxation Act, 1957.

Whereas, it is expedient further to amend the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act 35 of 1957) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Sixty Ninth year of the Republic of India as follows:-

**1. Short title and commencement:-** (1) This Act may be called the Karnataka Motor Vehicles Taxation (Amendment) Act, 2018.

(2) It shall come into force with effect from the first day of August, 2018.

**2. Amendment of Schedule:-** In the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act 35 of 1957), in the schedule, in Part A, for item 8 (A) the following shall be substituted, namely:-

"8(A)	Omini Buses and Private Service Vehicles held under lease agreement with industrial undertakings or companies for the purposes of providing transport conveyance to their employees from residence to factories/ companies vice-versa and such industrial undertakings or companies being holder of permit of such vehicles	
	(a) Having floor area exceeding 5 square metres but not exceeding 6 square metres, for every square metre.	1650-00
	(b) Having floor area exceeding 6 square metres but not exceeding 9 square metres, for every square metre.	1800-00
	(c) Having floor area exceeding 9 square metres but not exceeding 12 square metres, for every square metre.	1950-00
	(d) Having floor area exceeding 12 square metres, for every square metre.	2250-00"

**STATEMENT OF OBJECTS AND REASONS**

To give effect to the proposals made in the Budget Speech of 2018-19, it is considered necessary to amend the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act No. 35 of 1957).

Hence the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**D.C. THAMMANNA**  
Minister for Transport

**S. Murthy**  
Secretary  
Karnataka Legislative Assembly

**ANNEXURE**  
**Extract from the Karnataka Motor Vehicles Taxation Act, 1957**  
**(Karnataka Act No. 35 of 1957)**

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**“Part A**  
**(See Section 3 (1))**

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Item No.	Class of Vehicle	Quarterly tax for vehicles fitted with pneumatic tyres
8A.	Omini Buses and Private Service Vehicles held under lease agreement with industrial undertakings or companies for the purposes of providing transport conveyance to their employees from residence to factories/ companies vice-versa and such industrial undertakings or companies being holder of permit of such vehicles.	
	(a) Having floor area exceeding 5 square metres, but not exceeding 6 square metres, for every square metre.	1100-00
	(b) Having floor area exceeding 6 square metres but not exceeding 9 square metres, for every square metre.	1200-00
	(c) Having floor area exceeding 9 square metres but not exceeding 12 square metres, for every square metre.	1300-00
	(d) Having floor area exceeding 12 square metres, for every square metre.	1500-00

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